

(15)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A / MA / RA / CP NO. 1439 OF 2003

Applicant/s V. J. Ram. Respds. U. O. 1.3.028.

Advocate for Applicant/s Sri Anand Kumar Advocate for Respondent/s Sri S.C. Mishra Adv.

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>15</u>
<u>NOR</u> MA 1398/08 for condone the delay in filing Supp. CA MA 1399/08 for Supplementary C.A. taken on record. MA 1400/08 for dismissed the C.A. Supplementary C.A. Affidavit. 3 M. A8 pendings Along with Suppli - C.A. Reorder Affidavit In reply to counter Affidavit on behalf of respondents. the case is not ripe for hearing. for submitted. 84 16/03/09 So. (5)	<u>27.7.2009</u> Hon. Mr. A.K. Gaur, J.M. Hon. Mr. S.N. Shukla, A.M. <u>Sri Anand Kumar, Counsel</u> for the applicant has sent illness slip. Sri S.N. Chatterji holding brief of Sri S.C. Mishra, Counsel for the respondents is present. There is a standing order that matter upto the year 2007 shall not be adjourned on the ground of illness. Illness slip is rejected. It is a matter of 2003. It appears that the applicant has lost interest in prosecuting the matter. Accordingly, the O.A. is dismissed in default and for non prosecution. <u>Am.</u> A.M. <u>Am.</u> J.M.	

Contd. On Sheet No. _____